

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Names of the Ten factories taken over by State Agency, i. e. the Kerala State Cashew Development Corporation are :—

1. South India Corporation's Factory, Kottiyam.
2. Factory of C. M. Rodriguez & Co., Kilikolloor.
3. Musaliar Industries Factory at Naduvathoor.
5. Hindustan Cashew Factory Krishnapuram.
5. Minerva Cashew Factory, Mynagappally
6. Cashews and Spices Ayathil.
7. Walters Trading Co., Nooranad.
8. Minerva Cashew Factory, Kilimannor.
9. Hindustan Cashew Products, Puthoor.
10. Newdeal Industries Ltd., Irinjalakuda.

No unit has been taken over by Central Agency.

(b) Ten more Factories are proposed to be taken over by the Kerala State Cashew Development Corporation with the financial Assistance from Government of India. It would be possible to start them within one month from the date financial assistance is made available. The Kerala State Cashew Development Corporation have plans to take over five more factories with their own funds.

(c) No further closure has been reported.

#### T. V. Sets Receiver from UNICEF

5564. SHRIMATI BHARGAVI THANKAPPAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of T. V. sets received by Government from UNICEF as a gift ; and

(b) the number of sets given during the last three years to various States ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : No T. V. set has been received by Government from UNICEF as a gift ; and

(b) Does not arise.

#### Amendment of Delhi Municipal Corporation Act, 1957

5565. SHRI DALIP SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether considering the general laxity in the Municipal Corporation of Delhi in the matter of appointments and promotions, the Union Public Service Commission has suggested necessary amendment to the Delhi Municipal Corporation Act, 1957; and

(b) if so, when was this suggestion made and what steps have so far been taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b). Considering the difficulties of the Municipal Corporation of Delhi in consulting the U. P. S. C. in the matter of appointments and promotions, a draft Bill amending the relevant provisions of the D. M. C. Act was introduced in the Lok Sabha in August, 1966, after consulting the U. P. S. C. The Bill, however, lapsed with the dissolution of the House in 1967.

The Report of the Administrative Reforms Commission on Union Territories and N. E. F. A. received the re-after recommended various changes in the administrative set up of Delhi. The present issue linked up with the larger question of re-organisation of the administrative set up of Delhi.

#### Separate Interviews for Scheduled Caste and Scheduled Tribe Candidates by Recruiting Bodies

5566. SHRI R. P. ULAGANAMBI : Will the PRIME MINISTER be pleased to state :

(a) whether a decision has been taken that all recruiting bodies at the Centre, including

the U. P. S. C. should arrange for separate interviews of the Scheduled Caste and Scheduled Tribe candidates for reserved posts ; and

(b) if so, the particulars of the decision taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). Yes, Sir. Instructions have been issued to Ministries etc. on 31st July, 1970 that the interview of Scheduled Castes/Scheduled Tribes candidates for recruitment to reserved vacancies in posts/services under the Government should be held on a day on sitting of the Selection Committee other than the day of sitting on which general candidates are to be interviewed so that the Scheduled Castes and Scheduled Tribes candidates are not judged in comparison with general candidates and the interviewing authority/Board is/are prominently aware of the need for judging the Scheduled Castes/Scheduled Tribes candidates by relaxed standards. In respect of recruitment made through the U. P. S. C. for vacancies reserved for Scheduled Castes/Scheduled Tribes, where the number of such candidates is enough for a single session or a day, their interviews are held on a separate day or sitting of the interview Board. Otherwise Scheduled Castes/Scheduled Tribes candidates are interviewed *en-bloc* at the beginning of the interviews. They are not judged in comparison with general candidates and are assessed by relaxed standards.

**Issue of New Licences for sale of Country Liquor and Imported Wine in Union Territory of Delhi**

5567. SHRI SHASHI BHUSHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of new licences issued by the Delhi Administration in the Union Territory of Delhi during the last three years for selling country liquor and imported wine ;

(b) the number of such licences renewed by the Delhi Administration during the same period ;

(c) the names of the parties to whom new such licences were issued or whose licences were renewed ;

(d) the number of shops dealing in selling of wine which were allowed to transfer their place of working and the number proposed to be allowed to change their site ; and

(e) the number of 'Sharabdhannas' proposed to be set up in Delhi during the current year and their proposed location ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a), (b) & (c). The information is given in the statements laid on the Table of the House. [Placed in Library. See No LT—711/171].

(d) One shop has been allowed to change its place of working and cases of three shops are under consideration.

(e) None, Sir.

**Export of Pickles**

5568. SHRI BHUVARAHAN : Will the Minister of FOREIGN TRADE be pleased to state :

(a) the types of pickles being exported to foreign countries during the last three years, State-wise ; and

(b) the assistance given to the exporters by the Centre and various Export Promotion Councils ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Sweet, mild hot, hot and specialised Punjabi type of pickles are exported. State-wise information is not available.

(b) The following assistance is available to the exporter :

(i) Import replenishment licence up to 10% of F. O. B. value.

(ii) Cash Assistance on Sweet varieties of pickles ; and

(iii) Assistance to carry out brand publicity in respect of selected manufacturers.